
State Of U.P. Through Collector Kheri Vs Gurudee Singh And 2 Others

Writ-C No. 3000075 Of 2002

Court: Allahabad High Court, Lucknow Bench

Date of Decision: April 13, 2022

Acts Referred:

Constitution Of India, 1950 " Article 226#U.P. Imposition Of Ceiling On Land Holdings Act, 1960 " Section 10(2), 11(2), 13#U.P. Zamindari Abolition And Land Reforms Act, 1950 " Section 209, 210#Code Of Criminal Procedure, 1973 " Section 145

Hon'ble Judges: Manish Mathur, J

Bench: Single Bench

Advocate: Standing Counsel, R. Srivastava, H.S. Jain, R. Chandra, V.K. Pandey, Vijay Kumar Pandey, Yogita Chandra

Final Decision: Allowed

Judgement